

THE
PARLIAMENTARY DEBATES

Date..... 20.11.201

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

2651

HOUSE OF THE PEOPLE

Thursday, 18th December, 1952

The House met at Ten of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-22 A.M.

PAPERS LAID ON THE TABLE.

AUDIT REPORT RAILWAYS, 1952, PART I

The Minister of Revenue and Expenditure (Shri Tyagi): I beg to lay on the Table a signed copy of the Audit Report on Railways, 1952, Part I. [Placed in Library. See No. IV. U(a) (76)]

STATEMENTS SHOWING ACTION TAKEN BY THE GOVERNMENT ON ASSURANCES AND UNDERTAKINGS

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given during the various sessions shown against each:—

(1) Consolidated Statement	Second Session, 1952 of the House of the People.
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[See Appendix VIII, annexure 16]

(2) Supplementary Statement No. I.	First Session, 1952 of the House of the People.
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[See Appendix VIII annexure 16]

(3) Supplementary Statement No. 11	Fifth Session of Parliament 1952.
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[See Appendix IX, annexure 1]

(4) Supplementary Statement No. VI	Fourth Session of Parliament, 1951.
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[See Appendix IX annexure 2]

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(5) Supplementary Statement No. IV	Third Session of Parliament (Second Part) 1951.
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[See Appendix IX, annexure 3]

(6) Supplementary Statement No. IV	Second Session of Parliament, 1950.
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[See Appendix IX, annexure 4]

(7) Supplementary Statement No. VI	First Session of Parliament, 1950.
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[See Appendix IX, annexure 5]

(8) Supplementary Statement No. V.	November-December Session 1949 of the Constituent Assembly of India (Legislative)
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[See Appendix IX, annexure 6]

RESOLUTION RE FIVE YEAR PLAN

Mr. Deputy-Speaker: The House will take up further consideration of the Resolution moved by the hon. Prime Minister.

Shri H. N. Mukerjee: (Calcutta-North-East): May I submit one small matter, Sir? A few days back the report of the Committee of Privileges in the matter of Shri S. N. Sinha and Shri Sundarayya was laid on the Table of the House. I would like to have some idea as to the time when we are going to have an opportunity of discussing this report under rule 211 of the Rules of Procedure.

Mr. Deputy-Speaker: The hon. Member could have intimated to me. Off-hand I cannot give it. There is no time in this session. I shall consider that matter.

Shri B. S. Murthy (Ekaru): On a point of submission, Sir, there are a number of hon. Members anxious to participate in this debate on the Five-Year Plan. May I know whether this debate will be extended by another day.....

Some Hon. Members: No, no.

Shri B. S. Murthy: or whether the time limit will be...